

Minutes of EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.1

File No.01/53/162/1641/AM06/J.34/ILS

1. Name of the applicant	M/s. Jay Plastics Industries, Dadra & Nagar Haveli.
2. Description of item(s) of import	600 MT of Acrylic Plastic Sheet Scrap.
3. CIF Value in Rupees / FFE	Rs.91,98,000.00 Pound s Sterling 1,20,000.00
4. Comments sought from	Min. of E&F and Deptt. of C&PC
5. Decision of EFC	The committee approved the case for import of 600 MT of Acrylic Plastic Sheet Scrap based upon recommendation of MoEF conveyed vide their letter dated 24/04/06 and as recommended by the representative of Dept of C&PC in the meeting in accordance with Policy Circular No. 20/ 2002-07 dated 12/03/2003.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.2

File No.01/53/162/1614 /AM06/C.52ILS

1. Name of the applicant	M/s. Cheminova India Ltd; Mumbai
2. Date of receipt of application	14.3.06
3 Description of item(s) of import	4000 Kgs of 2-Hydroxy Quinaxoline
4. CIF Value in Rupees / FFE	Rs.12,51,660/= (\$ 27,600.00)
5. Comments sought from	Deptt. of C&PC
6. Decision of EFC	The committee decided to defer the case for want of comments from the Dept of C&PC

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.3

File No.01/53/8/529/S-88/AM06/ILS

1. Name of the applicant	M/s. Sun Pharmaceutical Industries Ltd, Mumbai.
2. Date of receipt of application	14.03.2006
3. Description of item(s) of import	1- Bromo-3-Chloro Propane – 500000 Kgs.
4. CIF Value in Rupees / FFE	Rs. 7,47,50,000 US \$ 16,25,000
5. Comments sought from	C & P.C.
6. Decision of EFC	The committee decided to defer the case for want of comments from C&PC & MoEF

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.4

File No.01/53/8/577/T-37/AM06/ILS

1. Name of the applicant	M/s. Troikaa Pharmaceuticals Ltd, Ahmedabad.
2. Date of receipt of application	28.3.2006
3. Description of item(s) of import	Fentanyl Citrate (USP) (Special) – 250 grams
4. CIF Value in Rupees / FFE	Rs. 8,85,500 US \$ 19250
5. Comments sought from	C & P.C.

6. Decision of EFC	The committee decided to defer the case for want of comments from C&PC and also decided to send reminders to them.
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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.5

File No.01/53/162/1235/O-11/AM06/ILS

1. Name of the applicant	M/s. Organo Fine Chemicals, Mumbai.
2. Date of receipt of application	05.12.2006
3. Description of item(s) of import	3400 Kgs of Pyrrolidine 99%
4. CIF Value in Rupees / FFE	Rs. 15,00,000 US \$ 34000
5. Comments sought from	C & P.C.
6. Decision of EFC	C& PC vide their OM no.36012/74/2005-PI-II dated 24-04-06 has informed that, as per PN No.52(RE-2005)/ 2004-09 the item Pyrrolidine 99% with ITC (HS) code 29339900 comes under description 'others' and is free for import hence no import license is required in the instant case. The committee decided to inform the applicant accordingly.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.6

File No.01/53/8/436/P-24/AM06/ILS

1. Name of the applicant	Premium Pipes & Fittings Pvt. Ltd,
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	Mumbai.
2. Date of receipt of application	13.02.2006
3. Description of item(s) of import	1000 M.T. Scrap of PVC.
4. CIF Value in Rupees / FFE	Rs. 96,20,000 Euro 1,85,000
5. Comments sought from	C & P.C. / MOEF
6. Decision of EFC	The committee decided to reject the case as MoEF and Dept. of C& PC have not recommended the case since presently import of PVC scrap/ waste is not being allowed.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.7

File No.01/53/8/447 /AM06/C.45/ILS

1. Name of the applicant	M/s. Colourtex Industries Ltd, Surat
2. Date of receipt of application	15.2.06
3. Description of item(s) of import	250 Kgs of Thiophene 2:5 Dicarboxalic Acid.
4. CIF Value in Rupees / FFE	Rs.1,88,912/= (\$ 4,250.00)
5. Comments sought from	Deptt. of C&PC
6. Decision of EFC	C& PC has recommended the case vide their communication dated 21-04-06. Hence the committee cleared the application for import license.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.8

File No.01/53/162/1687/S-97/AM06/ILS

1. Name of the applicant	M/s. Shree Polymers (P) Ltd, Delhi
2. Date of receipt of application	29.3.2006
3. Description of item(s) of import	Plastic waste/Scrap (Polyethelene/ Polyproplene /Polystyrene) – 2100 M.T
4. CIF Value in Rupees / FFE	Rs. 15120000 US\$ 3,36,000
5. Comments sought from	C & P.C. / MOEF
6.Decision of EFC	The committee approved the case for import of 2000MTs of Plastic waste/Scrap (Polyethelene/ Polyproplene /Polystyrene) based upon recommendation of MoEF conveyed vide their letter dated 24/04/06 and as recommended by the representative of Dept of C&PC in the meeting in accordance with Policy Circular No. 20/ 2002-07 dated12/03/2003.

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EFC Meeting No. 1/AM07 _dated 25.4.2006_

Case No.9

File No.01/53/162/1353/N-29/AM06/ILS

1. Name of the applicant	Neel Kamal Industries, Mumbai.
2. Date of receipt of application	30.12.2005
3. Description of item(s) of import	80 M.T. Acrylic Plastic Waste/scrap - crushed
4. CIF Value in Rupees / FFE	Rs. 9,15,000 Euro 17600
5. Comments sought from	C & P.C. / MOEF

6. Decision of EFC	The committee approved the case for import of 80 MTs of Acrylic Plastic Waste/scrap based upon recommendation of MoEF conveyed vide their letter dated 17/01/06 and as recommended by the representative of Dept of C&PC in the meeting in accordance with Policy Circular No. 20/2002-07 dated 12/03/2003.
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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.10

File No.01/53/8/534 /AM06/C.5/ILS

1. Name of the applicant	M/s. Colour Chem Ltd; Mumbai
2. Date of receipt of application	13.3.06
3. Description of item(s) of import	30 MT of Bromochloromethane
4.. CIF Value in Rupees / FFE	Rs.48,89,175/= (US \$ 1,09,500.00)
5. Comments sought from	Deptt. of C&PC & Ozone cell
6. Decision of EFC	Committee deferred the case for want of comments from Deptt. of C&PC.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.11

File No.01/53/8/202/AM06/S-26 /ILS

1. Name of the applicant	M/s. Savita Polymers Ltd., Mumbai
2. Date of receipt of application	26.8.2005

3. Description of item(s) of import	2000 M.T. Residue Wax.
4. CIF Value in Rupees / FFE	Rs.3,91,60,000/- US\$8,90,000/-
5. Comments sought from	M/o P&NG
6. Decision of EFC	Deferred for want of comments from M/o P&NG.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.12

File No.01/53/162/708 /AM06/E.19/ILS

1. Name of the applicant	M/s Expo Fine Chemical Industries Rajkot
2. Date of receipt of application	8/8/2005
3. Description of item(s) of import	6000 Kgs of Benzotrizole (Tech)
4. CIF Value in Rupees / FFE	Rs.9,39,840/=
5. Comments sought from	Deptt. of C&PC
6. Decision of EFC	Committee decided to defer the case for want of comments from C&PC and also decided to send reminder to them.

EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.13

File No.01/53/8/576/S-94/AM06/ILS

1. Name of the applicant	M/s. Silicon International Products, Mumbai.
2. Date of receipt of application	28.3.2006
3. Description of item(s) of import	RF- 4086 Fluid – 500000 Kg RF-2001 Fluid – 30000 Kg RF 1001 Fluid – 300000 Kg.
4. CIF Value in Rupees / FFE	Rs. 2,66,20,000 US \$ 605000
5. Comments sought from	D/O Chemicals & Petro-chemicals.
6.Decision of EFC	Committee decided to defer the case for want of comments from D/O Chemicals & Petro-chemicals.

- EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.14

File No.01/53/8/369/N-30/AM06/ILS

1. Name of the applicant	M/s. Nosch Labs Pvt. Ltd, Hyderabad
2. Date of receipt of application	2.2.2006
3. Description of item(s) of import	2000 Kgs of 2,2,2, Trifluoro Ethanol .
4. CIF Value in Rupees / FFE	Rs. 8,27,100 US \$ @ 45.95
5. Comments sought from	C & P.C.

6. Decision of EFC	C& P.C. informed that they have called for some additional information from the party. Hence EFC decided to defer the case.
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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.15

File No.01/53/8/409/C.43/AM06/ILS

1. Name of the applicant	M/s. Chemecolor, New Delhi
2. Date of receipt of application	18.1.06
3. Description of item(s) of import	14000 Kgs of Cerium Oxide
4. CIF Value in Rupees / FFE	Rs.69,50,000/= (US \$ 1,39,000.00)
5. Comments sought from	Deptt. of C&PC & DAE
6. Decision of EFC	DAE had given No objection. However, the case was deferred for want of comments from C&PC.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.16

File No.01/53/8/435/AM06/B.35/ILS

1. Name of the applicant	M/s. Bayer Crop Science Ltd; Mumbai
2. Date of receipt of application	10.2.06

3. Description of item(s) of import	7,50,000 Kgs of 1-Phenyl-3- Hydroxyl-1,2,4 Triazole.
4. CIF Value in Rupees / FFE	Rs.10,58,12,887/= (\$ 23,33,250.00)
5. Comments sought from	Deptt. of C&PC
6. Decision of EFC	Deferred for want of comments from C&PC

EFC Meeting No. _1/AM07 dated _25.04.2006

Case No.17

File No.01/53/8/284/AM06/G.27//ILS

1. Name of the applicant	M/s. Garishma Metal Technology, Mumbai.
2. Date of receipt of application	9.11.05
3. Description of item(s) of import	1,00,000 Ltrs of spent acid (Mixture of sulphuric acid and Nitric Acid containing Molybdenum)
4. CIF Value in Rupees / FFE	Rs.99,54,000/= (\$ 2,21,200.00)
5. Comments sought from	Deptt. of C&PC
6. Decision of EFC	EFC noted the comments of Deptt. of C&PC to first obtain comments from MOEF and then approach them for their comments/recommendation. Hence, the case was deferred and it was decided to call for comments of MOEF (HSM Division).

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.18

File No.01/53/8/ 551/AM05/C.43/ILS

1. Name of the applicant	M/s. Centaur Chemicals Pvt Ltd; Mumbai.
2. Date of receipt of application	22.12.04
3. Description of item(s) of import	100 Kgs 2,2,2- Trichloroethanol
4. CIF Value in Rupees / FFE	Rs.58,370.00 (US \$ 1,300.00)
5. Comments sought from	Deptt. of C&PC
6.Decision of EFC	Case was deferred for want of comments from Dept of C&PC, (chemicals division).

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.19

File No.01/53/8/93/AM06/A.15/ /ILS

1. Name of the applicant	M/s Amoli Organics (P) Ltd, Gujarat
2. Date of receipt of application	24.5.05
3 Description of item(s) of import	4500 Kgs of Imipodibenzyl
4. CIF Value in Rupees / FFE	Rs.22,77,000/= (US \$ 51,750.00)
5. Comments sought from	Deptt. of C&PC

6. Decision of EFC	Deferred for want of comments from C&PC
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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.20

File No.01/53/8/512 /AM06/B.42 /ILS

1. Name of the applicant	M/s.Bilag Industries Pvt Ltd, Mumbai
2. Date of receipt of application	3.3.06
3. Description of item(s) of import	1000 MT of Carbon Tetra Chloride (CTC)
4. CIF Value in Rupees / FFE	Rs.2,77,81,250/= (\$ 6,25,000.00)
5. Comments sought from	Deptt. of C&PC & Ozone Cell
6.Decision of EFC	Committee decided to approve the case as applied for on the basis of recommendation by MoEF and C&PC.

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Meeting No. 1/AM07 dated 25.04.2006

Case No.21

File No.01/53/162/1048/AM06 /A.39 /ILS

1. Name of the applicant	M/s.Arch Pharmalabs Ltd; Mumbai
2. Date of receipt of application	18.10.05
3. Description of item(s) of import	10 Kgs of Bromo Fluoro Methane 99.8%

6. CIF Value in Rupees / FFE	Rs.23,15,250/= (\$.51,450.00)
8. Comments sought from	Deptt. of C&PC & Min. of E&F (Ozone cell)
Decision of EFC	Committee decided to defer the case for want of comments from Ozone cell, MoEF. The relevant documents were handed over to representative from MOEF.

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.22

File No.01/53/162/1249/AM06/S-55/ILS

1. Name of the applicant	M/s. St. Mary's Farm, Kerala.
2. Date of receipt of application	13.12.2005
3. Description of item(s) of import	2000 Littres of Bovine semen.
4. CIF Value in Rupees / FFE	Rs. 2,93,875.25 US \$ 6567/-
5. Comments sought from	AHD&F
6. Decision of EFC	Deferred for want of comments from AHD &F.AHD& F informed the committee that meeting with US

	authorities is on for evolving standards regarding the import of Bovine semen.
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Agenda for EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.23

File No.01/53/8/523/AM06/G.42ILS

1. Name of the applicant	M/s.Glenmark Pharmaceuticals Ltd;
2. Date of receipt of application	9.3.06
3. Description of item(s) of import	Rat Dorsal root Ganglia Cells
4. CIF Value in Rupees / FFE	Rs.2,97,000/= (\$ 6,600.00)
5. Comments sought from	AHD &F
6. Decision of EFC	Representative from AHD &F informed the meeting that the health protocol pertaining to the import item is under development. Case deferred for want of comments from AHD &F

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.36

File No.01/53/8/293/AM06/E10 /ILS

1. Name of the applicant	M/s.Eon Infotech Ltd; Chandigarh
2. Date of receipt of application	11.11.05
3. Description of item(s) of import	150 Nos of Passive Night Sight Goggles.
4. CIF Value in Rupees / FFE	Rs.1,08,100/=

5. Comments sought from	MHA.
6. Decision of EFC	The committee decided to defer the case and seek comments of the MHA.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.45

File No.01/53/8/355/AM06/E-36/ILS

1. Name of the applicant	M/s Elecome Marine Services P Ltd; Mumbai
2. Date of receipt of application	23.12.05
3. Description of item(s) of import	Dual Transmitter, Station Sensor, Beacon Modulator, Beacon Demodulator (details as per copy of Sub-section II enclosed).
4. CIF Value in Rupees / FFE	Rs.88,75,824/= (\$ 1,84,913.00)
5. Comments sought from	Deptt. of Tele. (WPC Wing)
6.Decision of EFC	Committee decided to advise the applicant that WPC licenses are required for import of these items as informed by the representative from WPC.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.50

File No.01/53/8/373/AM05/K-7/ILS

1. Name of the applicant	M/s. Kanishk Steel Industries Ltd; Salem, Tamil Nadu
2. Date of receipt of application	9.1.06
3. Description of item(s) of import	Used Carbon Steel Pipe, Mixed Lot Mixed Thickness & Mixed Size 1000 MT.
4. CIF Value in Rupees / FFE	Rs.14,70,40,000/=(\$ 32,00,000.00)
5. Comments sought from	Ministry of Steel
6. Decision of EFC	Committee decided to defer the case for want of comments from Ministry of Steel.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.51

File No.01/53/8/266/AM06/F.10/AM06/ILS

1. Name of the applicant	M/s. Five Star Shipping co Pvt Ltd; Mumbai
2. Date of receipt of application	24.10.05

3. Description of item(s) of import	900 MT of Feed Oats.
4. CIF Value in Rupees / FFE	Rs.1,02,00,000/= (US \$ 2,25,000.00)
5. Comments sought from	Ministry of Agriculture
6. Decision of EFC	Committee decided to defer the case. The committee also decided that the firm may directed to amend their application since the applicant firm is not registered with Deptt. of AH,D&F and also seek clarification whether the applicant is having IEC code in their name.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.27

File No.01/53/8/296/AM.06/F.11/ILS

1. Name of the applicant	M/s. Five Star Co Pvt Ltd; Mumbai (div. Nanoli Stud & Agri Farm)
2. Date of receipt of application	17.11.05
3. Description of item(s) of import	12 Nos. Broodmares. 2 Nos. Stallion
4. CIF Value in Rupees / FFE	Rs.7,36,00,000/= US \$ 16,00,000.00
5. Comments sought from	Deptt. of AH,D&F

6.Decision of EFC	Committee decided to defer the case. The committee also decided that the firm may be directed to amend their application since the applicant firm is not registered with Deptt. of AH,D&F and also seek clarification whether the applicant is having IEC code in their name.
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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.37

File No.01/53/162/348/AM06/G.9//ILS

1. Name of the applicant	M/s. Gunmark Armoury, Pune
2. Date of receipt of application	20.6.05
3. Description of item(s) of import	1 No. Feinwerkbau p 700 made in Germany
4. CIF Value in Rupees / FFE	Rs.90,000/= (Euro 1,550.00)
5. Comments sought from	Ministry of Home Affairs.
6. Decision of EFC	Committee decided to defer the case from want of comments from MHA.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.38

File No.01/53/8/234/AM06/G.20 /ILS

1. Name of the applicant	M/s.Gunmark Armoury, Pune
2. Date of receipt of application	20.9.05
3. Description of item(s) of import	Air Rifles with extra cylinder– 4 Nos. Air Pistol - 4 Nos.
4. CIF Value in Rupees / FFE	Rs.6,11,895/= (Euro 10,735.00)
5. Comments sought from	Ministry of Home Affairs.
6. Decision of EFC	Committee decided to defer the case for want of comments from MHA.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.46

File No.01/53/8/520/AM06/H.20/ILS

1. Name of the applicant	M/s. Hindustan Oil exploration Co.Ltd; Chennai
2. Date of receipt of application	9.3.06
3. Description of item(s) of import	Explosives (details as per sub-section II)

4. CIF Value in Rupees / FFE	Rs.29,20,279/= (\$ 64,394.26)
5. Comments sought from	PESO
6. Decision of EFC	Committee decided to clear the case taking into account the recommendation of PESO that the items are required for oil exploration activities.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.60

File No.01/53/8/011/AM.07/C.1/ILS

1. Name of the applicant	M/s. Charlie International, N.Delhi
2. Date of receipt of application	10.4.06
3. Description of item(s) of import	120 Sets of Air Conditioners containing HCFC 22 Gas
4. CIF Value in Rupees / FFE	Rs 15,00,240/= (\$ 33,600.00)
5. Comments sought from	N.A
6. Decision of EFC	Committee decided to approve the case as recommended by MoEF.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.47

File No.01/53/8/634 /AM05/B.52/ILS

1. Name of the applicant	M/s Bharat Electronics Ltd; Bang..
2. Date of receipt of application	9.3.05
3. Description of item(s) of import	20000 Kgs of Chromium Powder
4. CIF Value in Rupees / FFE	Rs.2,29,23,495/= (\$ 5,26,976.90)
5. Comments sought from	Ministry of Mines.
6. Decision of EFC	Committee decided to defer the case for want of comments from Ministry of Mines.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.106

F.No. 01/53/8/349/AM06/G.33/ILS

1. Name of the applicant	M/s Gharda Chemicals Ltd; Mumbai
2. Date of receipt of application	20.12.05
3. Description of item(s) of import	250000 Kgs 1-Phenyl 3-Hydroxy-1-2-4, Triazol (PHT) Min.98 percent

4. CIF Value in Rupees / FFE	Rs.3,28,50,000/= (\$ 7,50,000.00)
5. Comments sought from	Deptt. of C&PC
6. Decision of EFC	Committee decided to clear the case as recommended b y Deptt. of C&PC

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.33

File No.01/53/8/462 /AM06/A58/ILS

1. Name of the applicant	M/sAJS Scale International, N.Delhi
2. Date of receipt of application	17.2.06
3. Description of item(s) of import	5 Nos. of Hand Held speed radar for vehicle speed checking with or without printer.
4. CIF Value in Rupees / FFE	Rs.2,30,475/= (\$ 5,225.00)
5. Comments sought from	Min. of Home Affairs, (Prov.I)
6. Decision of EFC	Case deferred for want of comments from Min. of Home Affairs

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.40

File No.01/53/8/339 /AM06/E.33/ILS

1. Name of the applicant	M/s.Elcome Marine Services (P)Ltd
2. Date of receipt of application	14.12.05
3. Description of item(s) of import	Total solid state fully dual Non Directional Radio Beacon Transmittor
4. CIF Value in Rupees / FFE	Rs.12,00,000/= (\$ 25,470.00)
5. Comments sought from	WPC Wing (Deptt. of Tel)
6. Decision of EFC	Committee decided to inform the applicant that WPC licenses are required for import of these items as informed by the representative from WPC in the meeting.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.28

File No.01/53/162/1581 /AM06/B.41ILS

1. Name of the applicant	M/s.Bharai Aquatrist, Chennai
2. Date of receipt of application	2.3.06
3.Description of item(s) of import	Ornamental fish.
4. CIF Value in Rupees / FFE	Rs.48,191.25 (\$ 1,775.00)
5. Comments sought from	Deptt. of AH & Fisheries
6.Decision of EFC	Case deferred for want of comments from Deptt. of AH & Fisheries

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.92

File No.01/53/162/1626 /AM06/J.31/ILS

1. Name of the applicant	M/s. J.J Glastronics Pvt Ltd; Bang.
2. Date of receipt of application	20.3.06
3. Description of item(s) of import	12 Nos. of Air conditioners filled with HCFC 22 Gas
4. CIF Value in Rupees / FFE	Rs.1,33,860/= (\$ 2,998.00)
5. Comments sought from	MoEF
6. Decision of EFC	Case approved as recommended by MoEF Ozone cell.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.49

File No.01/53/162/1560 /AM06/B.40/ILS

1. Name of the applicant	M/s. Bharat Electronics Ltd; Bang.
2. Date of receipt of application	22.2.06
3. Description of item(s) of import	26000 Kgs of Chromium Powder
4. CIF Value in Rupees / FFE	Rs.3,23,74,600/= (Euro 569400)
5. Comments sought from	Ministry of Mines
6. Decision of EFC	Committee decided to defer the case for want of comments from Ministry of Mines.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.58

File No.01/53/8/558 /AM06/A68/ILS

1. Name of the applicant	M/s. Adonis Electronics Pvt Ltd; Mumbai
2. Date of receipt of application	21.3.06

3. Description of item(s) of import	2105 sets/nos of Split Acs containing HCFC22 Gas
4. CIF Value in Rupees / FFE	Rs.1,59,90,000/= (\$ 3,55,333.33)
5. Comments sought from	MOEF
6. Decision of EFC	Committee decided to clear the case as recommended by MoEF.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.66

File No.01/53/8/559 /AM06/A67/ILS

1. Name of the applicant	M/s Adonis Electronics Pvt Ltd; Mumbai.
2. Date of receipt of application	21.3.06
3. Description of item(s) of import	3155 nos. of Split ACs.containing containing HCFC gas
4. CIF Value in Rupees / FFE	Rs.2,54,92,000/= (\$ 5,66,488.88)
5. Comments sought from	MoEF
6. Decision of EFC	Committee decided to clear the case as recommended by MoEF.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.71

File No.01/53/8/444 /AM06/B.36ILS

1. Name of the applicant	M/s. Belmar Aviation, Bangalore
2. Date of receipt of application	15.2.06
3. Description of item(s) of import	1 No. Aeroplane
4. CIF Value in Rupees / FFE	Rs.12,88,301/= (\$ 28,983.00)
5. Comments sought from	DGCA
6. Decision of EFC	Committee decided to defer the case for want of comments from DGCA..

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.54

File No.01/53/8/574/AM06/H.22/ILS/

1. Name of the applicant	M/s. Helly Infotech, Ahmedabad
2. Date of receipt of application	27.3.06
3. Description of item(s) of import	2045 Nos. of Air conditioners containing HCFC 22 Gas.
4. CIF Value in Rupees / FFE	Rs.1,50,08,000/= (\$ 3,35,000.00)
5. Comments sought from	Ozone cell (Min. of E&F)
6. Decision of EFC	Case approved on the basis of comments from MoEF.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.55

File No.01/53/8/575/AM06/F.22/ILS

1. Name of the applicant	M/s. Fedders International Air-conditioning (P) Ltd; New Delhi
2. Date of receipt of application	27.3.06
3. Description of item(s) of import	3057 Nos. of Air conditioners containing HCFC 22 Gas.
4. CIF Value in Rupees / FFE	Rs.1,96,62,379/= (\$ 4,40,366.83)
5. Comments sought from	Ozone cell (Min. of E&F)
6. Decision of EFC	Case approved on the basis of comments from MoEF.

Case No.48

File No.01/53/8/380 /AM06/C.41ILS

1. Name of the applicant	M/s.Crompton Greaves Ltd; Mumbai
2. Date of receipt of application	16.1.06
3. Description of item(s) of import	15000 Kgs of Chromium Powder
4. CIF Value in Rupees / FFE	Rs.2,51,30,000/= (\$ 5,34,681.00)
5. Comments sought from	Ministry of Mines.
6. Decision of EFC	Case deferred for want of comments from Ministry of Mines.

Case No.52

File No.01/53/8/569 /AM06/B.43/ILS

1. Name of the applicant	M/s. B.R Ambedkar Social & Cultural Development Society.
2. Date of receipt of application	23.3.06
3. Description of item(s) of import	100 MT of Nutmeg (in shell)
4. CIF Value in Rupees / FFE	Rs.1,51,30,000/= (\$ 3,40,000.00)
5. Comments sought from	Deptt. of Agriculture & Co-op.

6. Decision of EFC	Depat.of A&C has sought information on import policy of Nutmeg. Committee decided to defer the case..
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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.67

File No.01/53/8/0379 /AM06/E.37/ILS

1. Name of the applicant	M/s. EWAC Alloys Ltd; Mumbai
2. Date of receipt of application	13.1.06
3. Description of item(s) of import	High Carbon Chromium Powder 10 MT Chromium Carbide Powder – 3 MT
4. CIF Value in Rupees / FFE	Rs.73,30,400.00 (Euro 1,30,900.00)
5. Comments sought from	DIPP
6. Decision of EFC	Case deferred for want of comments from DIPP.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.131

File No.01/53/162/13/AM07/A.2/ILS

1. Name of the applicant	Shri Asfar Hussain, New Delhi.
2. Date of receipt of application	5.4.06
3. Description of item(s) of import	15000 Nos of .12 Bore 24 Gms Cartridges
4. CIF Value in Rupees / FFE	Rs,2,16,600/= (Euro 3,800.00)
5. Comments sought from	Min. of Youth Affairs & Sports
6. Decision of EFC	Case approved on basis of comments from Min. of Youth Affairs & Sports.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.72

File No.01/53/162/1618 /AM06/J.30/ILS

1. Name of the applicant	M/s. Jaguar Machinery & Spares,
2. Date of receipt of application	16.3.06
3. Description of item(s) of import	90 MT of Cerium Oxide.
4. CIF Value in Rupees / FFE	Rs.71,92,800/= (\$ 1,62,000.00)
5. Comments sought from	DIPP
6. Decision of EFC	The committee decided to call for additional information from the applicant as requested by DIPP.

	Hence committee decided to defer the case.
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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.95

File No.01/53/162/1556/AM06/I.21/ILS

1. Name of the applicant	M/s. iMetrex Technologies Ltd; Chennai.
2. Date of receipt of application	20.2.06
3. Description of item(s) of import	NAF S III (HCFC Blend A) and NAF P IV (HCFC Blend E) 10 MT Each
4. CIF Value in Rupees / FFE	Rs.1,28,65,125/= (Euro 2,10,000.00)
5. Comments sought from	Deptt. C&PC & Ozone Cell
6. Decision of EFC	Committee decided to defer the case and direct the applicant to submit information as requested by C&PC.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.94

File No.01/53/8/590/AM06/A.72/ILS

1. Name of the applicant	M/s. Ambitious marketing, Delhi
2. Date of receipt of application	3.4.06
3. Description of item(s) of import	3155 Units of Window & Split Air Conditioners containing HCFC -22
4. CIF Value in Rupees / FFE	Rs.2,49,94,125/= (\$ 5,55,425.00)
5. Comments sought from	MOEF
6. Decision of EFC	Committee decided to clear the case as recommended by the MoEF.

EFC Meeting No. _1/AM07_ dated _25.04.2006_

Case No.108

File No.01/53/8/477/AM06/C.48/ILS

1. Name of the applicant	M/s. CTX Life Sciences Pvt Ltd; Surat.
2. Date of receipt of application	24.2.06
3. Description of item(s) of import	1- (Tetrahydro-2-furoyl) Piperazine 2- Chloro-4-Amino-6-7-Dimethoxy Quinazoline - 2000 MT each.
4. CIF Value in Rupees / FFE	Rs.2,04,47,000/= (\$ 4,60,000.00)
5. Comments sought from	Deptt. C&PC
6. Decision of EFC	Case deferred and it was decided to direct the applicant to furnish information as sought by C&PC.

Case No.109

File No.01/53/8/1670/AM06/J.33/ILS

1. Name of the applicant	M/s. Jain Tubes Corporation, Falna
2. Date of receipt of application	27/3/2006
3. Description of item(s) of import	330 MT of Cellulose Acetate & C.A. Butyrate & Plastic Wasters Scraps
4. CIF Value in Rupees / FFE	Rs.4158000/= (\$ 92400.00)
5. Comments sought from	Deptt. C&PC & MOEF
6. Decision of EFC	Case deferred fro want of comments from C&PC.

Case No.120

File No.01/53/8/479/AM06/G.39/ILS

1. Name of the applicant	M/s. Godrej & Boyce Mfg.Co.Ltd; Mumbai.
2. Date of receipt of application	27.2.06
3. Description of item(s) of import	RFID based vehicle control system/Parking system (details as per application)
4. CIF Value in Rupees / FFE	Rs.88,100/= (\$ 1,915.00)
5. Comments sought from	Deptt. of IT
6. Decision of EFC	Case approved subject to approval from WPC division of DoT.

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EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.130

File No.01/53/8/263/AM06/B.24/ILS

1. Name of the applicant	M/s.B.R Ambedkar Social & Cultural Development Society
2. Date of receipt of application	19.10.05
3. Description of item(s) of import	700 MT of Oats
4. CIF Value in Rupees / FFE	
5. Comments sought from	Deptt. Agri.& Cooperation.
6. Decision of EFC	Case defer for want of comments from Deptt. Agri.& Cooperation.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.82

File No.01/53/162/1674/AM06/A.71/ILS

1. Name of the applicant	M/s . Air France, New Delhi
2. Date of receipt of application	28.3.06

3. Description of item(s) of import	Aircraft materials & equipments , Publicity & Giveaway gift articles.(details as per application)
4. CIF Value in Rupees / FFE	Rs.16 Lakhs.
5. Comments sought from	DGCA
6. Decision of EFC	Case approved as per recommendation of DGCA.

EFC Meeting No. _1/AM07 dated _25.04.2006_

Case No.87

File No.01/53/162/1628/AM06/F-21/ILS

1. Name of the applicant	M/s Foods Fats & Fertilizers Ltd;.
2. Date of receipt of application	20.3.06
3. Description of item(s) of import	40 Nos. Air conditioners containing HCFC-22
4. CIF Value in Rupees / FFE	Rs.9,00,000/= (US \$ 20,200.00)
5. Comments sought from	Ozone Cell (Min. of E&F)
6. Decision of EFC	Case approved as per recommendation of MoEF.

EFC Meeting No. _1/AM07 dated _25.04.2006_

Case No.117

File No.01/53/8/264/AM06/E.24/ILS

1. Name of the applicant	M/s . Elecome Marine Services, Mumbai
2. Date of receipt of application	20.10.05
3. Description of item(s) of import	Koden Marine Radar MDC-721 complete with all accessories.
4. CIF Value in Rupees / FFE	Rs.1,00,000/= (JPY 2,41,300.00)
5. Comments sought from	MHA and WPC
6. Decision of EFC	Case deferred for want of comments from MHA and WPC

EFC Meeting No. _1/AM07 dated _25.04.2006_

Case No.116

File No.01/53/8/264/AM06/E-32/ILS

1. Name of the applicant	M/s . Elecome Marine Services, Mumbai
2. Date of receipt of application	14.12.05
3. Description of item(s) of import	Koden Marine Radar MDC-1810P complete with all accessories.
4. CIF Value in Rupees / FFE	Rs.4,10,000/= (JPY 9,80,120.00)

5. Comments sought from	MHA and WPC (Deptt. of Tel)
6. Decision of EFC	Case deferred for want of comments from MHA and WPC.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.122

File No.01/53/8/553/AM06/F.19/ILS

1. Name of the applicant	M/s . Force Motors Ltd; Pune
2. Date of receipt of application	20.3.06
3. Description of item(s) of import	CEC LEGISLATIVE FUEL CEC-RF-06-99 AND CEC-RF-06-03
4. CIF Value in Rupees / FFE	Rs.7,63,616/= (Euro 14,313.00)
5. Comments sought from	Min. of Petro.& Natural Gas
6. Decision of EFC	Case deferred for want of comments from Min. of Petro.& Natural Gas .

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.127

File No.01/53/8/554/AM06/F.20/ILS

1. Name of the applicant	M/s . Force Motors Ltd; Pune
2. Date of receipt of application	20.3.06
3. Description of item(s) of import	120 Kgs of Brazing Alloy Braze Tec 4900 Foil 16.0 x 0.2 mm Coils.
4. CIF Value in Rupees / FFE	Rs.18,04,564/=
	(Euro 33,825.00)
5. Comments sought from	Deptt. Heavy Industry.
6. Decision of EFC	Case deferred for want of comments from Dept. of Heavy industry.

EFC Meeting No._1/AM07_ dated _25.04.2006_

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Case No.98

File No.01/53/8/541/AM06/C.53/ILS

1. Name of the applicant	M/s Cadila Healthcare Ltd.
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2. Date of receipt of application	17.3.06
3. Description of item(s) of import	1000 Kgs of Hyoscine-N-Butylbromide
4. CIF Value in Rupees / FFE	Rs.4,69,05,650/= (Euro 8,52,830.00)
5. Comments sought from	Deptt. C&PC
6. Decision of EFC	Comments received from C&PC. The issue of 'Free importability' may be examined on file.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.129

File No.01/53/162/1449/AM06/A.49/ILS

1. Name of the applicant	M/s. Astadik Overseas, Bangalore
2. Date of receipt of application	16.1.06
3. Description of item(s) of import	Machine dressed & clipped feed Oats – 2000 MTs
4. CIF Value in Rupees / FFE	Rs.1,84,00,000/=(US \$ 4,00,000.00)
5. Comments sought from	Deptt.of Agriculture & Cooperation
6. Decision of EFC	

	Case deferred for want of comments from Dept. of Agri & Coop.
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EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.105

File No.01/53/8/358/AM06/D.12/ILS

1. Name of the applicant	M/s. Devh Foam Pvt Ltd; N.Delhi
2. Date of receipt of application	30.12.05
3. Description of item(s) of import	594 MT of PU Foam Scrap
4. CIF Value in Rupees / FFE	Rs.98,36,640/= (\$ 2,13,840.00)
5. Comments sought from	Deptt. C&PC & Min. of E&F
6. Decision of EFC	Case rejected since MoEF has not recommended the case.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.74

File No.01/53/162/1461/AM06/A.50/ILS

1. Name of the applicant	Shri Adhir Namasudra, Assam
2. Date of receipt of application	18.1.06
3. Description of item(s) of import	40 MT of Trout Fish
4. CIF Value in Rupees / FFE	Rs.9,10,000/= (\$ 20,000.00)
5. Comments sought from	Deptt. AH,D&F
6. Decision of EFC	Case deferred for want of comments from AHD&F.

EFC Meeting No. _1/AM07_ dated _25.04.2006_

Case No.100

File No.01/53/8/1381/AM06/C.40/ILS

1. Name of the applicant	M/s .Chirag Enterprises., Jamnagar
2. Date of receipt of application	10.1.06
3. Description of item(s) of import	2000 MT of Acrylic Plastic Scrap
4. CIF Value in Rupees / FFE	Rs.3,22,00,000/= (\$ 7,00,000.00)
5. Comments sought from	Deptt. C&PC & Min of E&F
6. Decision of EFC	Case approved for import of 800MT of Acrylic Plastic Scrap based upon recommendation of MoEF and C&PC.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.75

File No.01/53/8/419/AM06/J.28/ILS

1. Name of the applicant	M/s .Jai Research Foundation, Mumbai
2. Date of receipt of application	30.1.06
3. Description of item(s) of import	Wistar Rats (Male and Female 400 Nos each)
4. CIF Value in Rupees / FFE	Rs.14,50,000/= (Euro 26,220.00)
5. Comments sought from	Deptt. AH,D&F
6. Decision of EFC	Case deferred for want of comments from Dept.of AHD &F.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.77

File No.01/53/8/410/AM06/C.44/ILS

1. Name of the applicant	M/s . Chiron Behring Vaccines Pvt Ltd; Mumbai.
2. Date of receipt of application	20.1.06
3. Description of item(s) of import	5,00,000 No. of SPF (Specific Pathogen Free) Eggs.

4. CIF Value in Rupees / FFE	Rs.2,70,00,000/=(Euro 5,00,000.00)
5. Comments sought from	Deptt. of AH,D&F
6. Decision of EFC	Case deferred for want of comments from Dept.of AHD &F.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.78

File No.01/53/162/1068/AM06/I.14/ILS

1. Name of the applicant	M/s. Indiagen Ltd, Hyderabad.
2. Date of receipt of application	20.10.05
3. Description of item(s) of import	1,00,000 Units of Bovine Semen.
4. CIF Value in Rupees / FFE	Rs.49,55,293.50 (\$ 1,11,355.00)
5. Comments sought from	Deptt. AH,D&F
6. Decision of EFC	Case deferred for want of comments from Dept.of AHD &F.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.111

File No.01/53/8/519/AM06/A.64/ILS

1. Name of the applicant	M/s . Akaa India, New Delhi.
2. Date of receipt of application	7.3.06
3. Description of item(s) of import	7680 Kgs of S.P Sotin.
4. CIF Value in Rupees / FFE	Rs.2,05,056/= (Euro 3,840.00)
5. Comments sought from	Deptt. C&PC.
6. Decision of EFC	Case deferred for want of comments from Dept.of C&PC and also decided to issue reminder to C&PC.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.73

File No.01/53/8/467/AM06/G.36/ILS

1. Name of the applicant	M/s .Gujarat Guardian Ltd;
2. Date of receipt of application	21/2/06
3. Description of item(s) of import	6682 Kgs of Cerium Oxide Merit

4. CIF Value in Rupees / FFE	Rs.17,98,416.00 (\$ 40,633.00)
5. Comments sought from	DIPP
6.Decision of EFC	The committee decided to call for additional information from the applicant as requested by DIPP. Hence committee decided to defer the case.

EFC Meeting No. _1/AM07_ dated _25.04.2006_

Case No.83

File No.01/53/8/578/AM06/J.32/ILS

1. Name of the applicant	M/s . Jaiprakash Associates Ltd; N.Delhi.
2. Date of receipt of application	27.3.06
3. Description of item(s) of import	1 No.Hawker 850XP Aircraft.
4. CIF Value in Rupees / FFE	Rs.58,55,69,980.00 (\$ 1,31,00,000.00)
5. Comments sought from	DGCA
6. Decision of EFC	Case deferred for want of comments from DGCA.

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EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.110

File No.01/53/8/337/AM06/G.31/ILS

1. Name of the applicant	M/s . Grishma Metal Technology.
2. Date of receipt of application	13.12.05
3. Description of item(s) of import	15 MT of Molybdenum Scrap/Tungsten Scrap/Molybdenum & Tungsten Mix.Scrap.
4. CIF Value in Rupees / FFE	Rs.98,44,200/= (\$ 2,18,760.00)
5. Comments sought from	Deptt. C&PC, Min. of Mines & Ministry of E&F
6. Decision of EFC	Case deferred for want of comments from Dept.of C&PC, Mines and MoEF.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.101

File No.01/53/8/424/AM06/A.55/ILS

1. Name of the applicant	M/s . Aventis Pharma Ltd; Mumbai
2. Date of receipt of application	2.2.06
3. Description of item(s) of import	600 Kgs of Clobazam.
4. CIF Value in Rupees / FFE	Rs.4,14,00,000/= (\$ 9,00,000.00)
5. Comments sought from	Deptt. C&PC & Central Bureau of Narcotics
6. Decision of EFC	Case deferred for want of clearance from Central Bureau of Narcotics.

EFC Meeting No. _1/AM07 dated _25.04.2006_

Case No.115

File No.01/53/8/535/AM06/I.22/ILS

1. Name of the applicant	Maj.Gen Inderjit Singh, Addl.DG EME (P&A), Army H.Qrs, N.Delhi
2. Date of receipt of application	14.3.06
3. Description of item(s) of import	1 No. Revolver .32
4. CIF Value in Rupees / FFE	Rs.30,000/= (US \$ 655.00)
5. Comments sought from	Min. of Home Affairs
6. Decision of EFC	

	Case deferred for want of comments from MHA.
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EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.102

File No.01/53/8/103/AM06/J.10/ILS

1. Name of the applicant	M/s . Jubilant Commercials, Gazrola.
2. Date of receipt of application	26.5.05
3. Description of item(s) of import	50 Kgs of 2,6 Dichloro-5-Fluoro Nicotinic Acid.
4. CIF Value in Rupees / FFE	Rs.1,80,000.00 (US \$ 4,000.00)
5. Comments sought from	Deptt. C&PC
6. Decision of EFC	The committee decided that the import policy with respect to the item applied for need to be ascertained first and decision to be taken accordingly.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.114

File No.01/53/8/533/AM06/E.42/ILS

1. Name of the applicant	M/s .Elcome Marine Service Pvt Ltd; Mumbai
2. Date of receipt of application	13.3.06
3. Description of item(s) of import	1 Set Kodan Radar MDb 3641 complete set with all accessories.
4. CIF Value in Rupees / FFE	Rs.1,47,000/= (Jap.Yen 3,66,405.00)
5. Comments sought from	Min. of Home Affairs.
6. Decision of EFC	Committed decided to defer the case and send reminder to MHA and also to call for comments from WPC as well.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.126

File No.01/53/8/564/AM06/G.43/ILS

1. Name of the applicant	M/s. Gulf Oil Corpn Ltd; Hyderabad
2. Date of receipt of application	22.3.06

3. Description of item(s) of import	18000 Nos. Cartridge Primer (P.Caps) C X 2000 (Type 209)
4. CIF Value in Rupees / FFE	Rs.53,082/= (Euro 983.00)
5. Comments sought from	PESO , Nagpur
6. Decision of EFC	Committed decided to defer the case and seek information from the applicant as sought by PESO.

EFC Meeting No._1/AM07 dated _25.04.2006_

Case No.125

File No.01/53/8/563/AM06/G.44/ILS

1. Name of the applicant	M/s. Gulf Oil Corpn Ltd; Hyderabad
2. Date of receipt of application	22.3.06
3. Description of item(s) of import	25000 Nos. of Ampact Shells (Catridges power Devices Amps- 69338-4)
4. CIF Value in Rupees / FFE	Rs.19,28,750/= (US \$ 42,900.00)
5. Comments sought from	PESO , Nagpur
6. Decision of EFC	Committed decided to defer the case and seek information from the applicant as sought by PESO.

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EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.103

File No.01/53/162/1120//AM06/S.42/ILS

1. Name of the applicant	M/s. Salvi Chemical Industries, Mumbai
2. Date of receipt of application	31.10.05
3. Description of item(s) of import	10 MT – 8-Hydroxy quinoline
4. CIF Value in Rupees / FFE	Rs.48,56,500/= (\$ 1,10,000.00)
5. Comments sought from	Deptt. of C&PC
6. Decision of EFC	Committed decided to defer the case for want of comments from C&PC.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.85

File No.01/53/162/844/AM06/M.26/ILS

1. Name of the applicant	M/s. Mukand Ltd; Thane.
2. Date of receipt of application	2.9.05
3. Description of item(s) of import	1 Set Radio Remote Control Part No. 700SHHD2
4. CIF Value in Rupees / FFE	Rs.55,321.00 (\$ 1,229.35)
5. Comments sought from	MHA, WPC (Deptt.of Tel)
6. Decision of EFC	Committed decided to defer the case for want of clearance from WPC.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.91

File No.01/53/162/1607/AM06/M.54/ILS

1. Name of the applicant	M/s. M.A Trading Co., Bhadohi.
2. Date of receipt of application	133.06
3. Description of item(s) of import	32 No. of Airconditioners containing HCFC-22
4. CIF Value in Rupees / FFE	Rs.2,25,363/= (US \$ 11,382.00)

5. Comments sought from	Ozone Cell
6. Decision of EFC	Approved as recommended by MoEF.

EFC Meeting No. 1/AM07 dated 25.04.2006

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Case No.112

File No.01/53/162/1246/AM06/O.12/ILS

1. Name of the applicant	M/s. ONGC Ltd; Mahsana
2. Date of receipt of application	12.12.05
3. Description of item(s) of import	1 No. TC 200 Radi Remote Control Unit.
4. CIF Value in Rupees / FFE	Rs.28,51,650/= (Euro 36,864.00)
5. Comments sought from	WPC (Deptt. of Tel.)& MHA
6. Decision of EFC	Committed decided to defer the case for want of clearance from WPC.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.124

File No.01/53/162/743/AM05/P.17/ILS

1. Name of the applicant	M/s. Purushottam Kanji Exchange Co., L.L.C, Mumbai.
2. Date of receipt of application	1.8.04
3. Description of item(s) of import	(1) 1,00,000 Nos. of 2 Part continuous draft. (2) 42,000 Nos. of Part MICR draft.
4. CIF Value in Rupees / FFE	Rs.4,64,580/= (US \$ 10,440.00)
5. Comments sought from	Deptt. of Economic Affairs, (Banking Division)
6. Decision of EFC	Committee decided to close the case since the applicant is not responding.

EFC Meeting No. 1/AM07 dated 25.04.2006

Case No.79

File No.01/53/8/133/AM06/Z.1/ILS

1. Name of the applicant	M/s. Zee Telefilms Ltd; Mumbai
2. Date of receipt of application	17.6.05
3. Description of item(s) of import	1No. 2 nd hand Kingair B200 Aircraft
4. CIF Value in Rupees / FFE	Rs.14.18 Crores (\$ 31,15,000.00))

5. Comments sought from	DGCA
6. Decision of EFC	The committee decided to give the firm two weeks time to respond to the clarification sought by DGCA.

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.68

File No.01/53/162/1570/S-78/AM06/ILS

1. Name of the applicant	M/s. Sri Viswaroop Electronics, Madurai.
2. Date of receipt of application	1.3.2006
3. Description of item(s) of import	Second hand/used Monitors
4. CIF Value in Rupees / FFE	Rs. 600000
5. Comments sought from	Department of I.T.
6. Decision of EFC	Committee decided to reject the case on the basis of recommendation of Dept. of

IT that the import of these items will have adverse impact upon domestic industry and concern of E-waste dumping.

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.44

File No.01/53/8/315/S-51/AM06/ILS

1. Name of the applicant	M/s. Smart Phone, Mumbai.
2. Date of receipt of application	07.12.2005
3. Description of item(s) of import	Refurbished used CDMA handsets
4. CIF Value in Rupees / FFE	Rs.1576738 US\$ 34239.7
5. Comments sought from	Department of Telecommunication.
6. Decision of EFC	Committee decided to inform the applicant that WPC licenses are required for import of these items as informed by the representative from WPC in the meeting.

EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.62

File No.01/53/8/582/W-11/AM06/ILS

1. Name of the applicant	M/s. WNS Global Services Ltd,
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	Gurgaon
2. Date of receipt of application	29.03.2006
3. Description of item(s) of import	16 Units of Split Airconditioners containing HCFC-22
4. CIF Value in Rupees / FFE	Rs.4,30,920/ US\$ 9576
5. Comments sought from	Ministry of Environment and Forest.
6. Decision of EFC	Approved as recommended by MoEF

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.43

File No.01/53/8/434/V-18/AM06/ILS

1. Name of the applicant	M/s. Vikram Ispat (A unit of Grasim Industries Ltd), Mumbai.
2. Date of receipt of application	10.02.2006
3. Description of item(s) of import	One Linear Transducer Model SS-207 (as detailed in application)
4. CIF Value in Rupees / FFE	Rs.74017 Euro 1354.39
5. Comments sought from	D/O Telecommunication/ MHA
6. Decision of EFC	Committee decided to inform the applicant that WPC licenses are required for import of these items as informed by the representative from WPC in the meeting.

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.25

File No.01/53/8/557/N-42/AM06/ILS

1. Name of the applicant	National Brain Research Centre, Manesar, Haryana.
2. Date of receipt of application	21.3.2006
3. Description of item(s) of import	Mice (as detailed in application)
4. CIF Value in Rupees / FFE	Rs. 3096565 US \$ 70215
5. Comments sought from	D/O Animal Husbandry, Dairying and fisheries.
6. Decision of EFC	Deferred for want of comments from AHD &F

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.26

File No.01/53/8/556/N-41/AM06/ILS

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1. Name of the applicant	National Brain Research Centre, Manesar, Haryana.
2. Date of receipt of application	21.3.2006
3. Description of item(s) of import	Mice (as detailed in application)
6. CIF Value in Rupees / FFE	Rs. 7,50,825 US \$ 16915.20
8. Comments sought from	D/O Animal Husbandry, Dairying and fisheries.
6. Decision of EFC	Deferred for want of comments from AHD &F

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.61

File No.01/53/162/561/V-3/AM06/ILS

1. Name of the applicant	M/s. Venus Armoury, Kerala
2. Date of receipt of application	14.7.2006
3. Description of item(s) of import	Second hand Dist Injunct pistols - 12 Nos. (as detailed in the application).
4. CIF Value in Rupees / FFE	Rs. 1,41,203 Euro 2565
5. Comments sought from	MOEF/ MHA

6. Decision of EFC	MHA has recommended the case. Deferred for want of comments from MoEF.
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EFC Meeting No. 1/ AM07 dated 25.04.2006

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Case No.31

File No.01/53/8/256/R-39/AM06/ILS

1. Name of the applicant	M/s. Raymond Ltd (A division of Raymond Embryo Research Centre), Mumbai.
2. Date of receipt of application	17.10.2005
3. Description of item(s) of import	500 Nos. Frozen semen of ongole bulls .
4. CIF Value in Rupees / FFE	Rs. 11,55,000 US \$ 26250
5. Comments sought from	D/O of AHD&F
6. Decision of EFC	Deferred for want of comments from D/O of AHD&F.

Case No.30

File No.01/53/8/442/S-73/AM06/ILS

1. Name of the applicant	The State Trading Corporation of India Ltd, New Delhi.
2. Date of receipt of application	14.2.2006
3. Description of item(s) of import	Oats (Other than seed quality)- 500 M.T.
4. CIF Value in Rupees / FFE	Rs. 49,05,000 US \$ 109000
5. Comments sought from	D/O AHD&F
6. Decision of EFC	Deferred for want of comments from D/O AHD&F

Case No.29

File No.01/53/162/1571/S-80/AM06/ILS

1. Name of the applicant	M/s. Sapphire Realtors P. Ltd, Bangalore.
2. Date of receipt of application	01.03.2006
3. Description of item(s) of import	Live Horses – 4 Nos. (As detailed in

	the application).
4. CIF Value in Rupees / FFE	Rs. 14,04,000 Euro 26,000
5. Comments sought from	D/O of AHD&F
6. Decision of EFC	Deferred for want of comments from D/O AHD&F

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.32

File No.01/53/8/246/P-10/AM06/ILS

1. Name of the applicant	M/s. P.R. International, Saharanpur.
2. Date of receipt of application	23.3.2006
3. Description of item(s) of import	Oats (Other than seed quality) – 4000 M.T.
4. CIF Value in Rupees / FFE	Rs. 3,12,80,000 US\$ 6,80,000
5. Comments sought from	D/O of Agriculture & Cooperation. Dept.AHD &F

6. Decision of EFC	Deferred for want of comments from D/O Agri & Coop
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EFC Meeting No. 1/ AM07 ___ dated 25.04.2006

Case No.35

File No.01/53/162/186/S-6/AM06/ILS

1. Name of the applicant	Shri Satpal Singh Chawla, Delhi.
2. Date of receipt of application	19.5.2005
3. Description of item(s) of import	Revolver.
4. CIF Value in Rupees / FFE	Rs. 50,000 US\$ 1200
5. Comments sought from	MHA
6. Decision of EFC	Deferred for want of comments from

	MHA
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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.41

File No.01/53/8/237/S-35/AM06/ILS

1. Name of the applicant	M/s. Svipja Techno Consultants P. Ltd, Delhi
2. Date of receipt of application	23.9.2005
3. Description of item(s) of import	250 Nos. of Cellular GSM/GPRS Modem (Samba 55 USB) Equivalent of Cellphones for Machine to Machine (NZM) working (Flyer attached)
4. CIF Value in Rupees / FFE	Rs. 9,66,600 Euro 17900
6. Comments sought from	Deptt. of I.T. / DOT (WPC) Wing.
6. Decision of EFC	Committee decided to inform the applicant that WPC licenses are required for import of these items as informed by the representative from WPC in the meeting.

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Case No.63

File No.01/53/162/1629/S-93/AM06/ILS

1. Name of the applicant	Shri Sui Generis Appliances Pvt. Ltd, Dadra.
2. Date of receipt of application	21.3.2006
3. Description of item(s) of import	23000 units of Air conditioners containing HCFC-22.
4. CIF Value in Rupees / FFE	Rs. Not given
5. Comments sought from	MOEF
6. Decision of EFC	Approved as recommended by MoEF subject to condition that the applicant will provide necessary information w.r.t CIF value, application fees etc.

Case No.64

File No.01/53/8/550/V-21/AM06/ILS

1. Name of the applicant	M/s. Venky's (India) Ltd, Pune
2. Date of receipt of application	21.03.2006
3. Description of item(s) of import	2 units of Daikin Air conditioners containing HCFC-22 & accessories
4. CIF Value in Rupees / FFE	Rs. 511961 Yen 13,19,488
5. Comments sought from	MOEF

6. Decision of EFC	Approved as recommended by MoEF
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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.65

File No.01/53/8/580/S-95/AM06/ILS

1. Name of the applicant	M/s. Sharp India Limited, Pune.
2. Date of receipt of application	29.03.2006
3. Description of item(s) of import	4000 units of Air conditioners containing HCFC-22.
4. CIF Value in Rupees / FFE	Rs. 3,20,00,000 US \$ 719910
5. Comments sought from	MOEF
6. Decision of EFC	Approved as recommended by MoEF

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.59

File No.01/53/8/566/M-56/AM06/ILS

1. Name of the applicant	M/s. MIRC Electronics Ltd, Mumbai
2. Date of receipt of application	22.03.2006
3. Description of item(s) of import	3435 units of Air conditioners containing HCFC-22.
4. CIF Value in Rupees / FFE	Rs.25972000 US \$ 577155.555
5. Comments sought from	MOEF (Ozone)
6. Decision of EFC	Approved as recommended by MoEF

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.56

File No.01/53/8/567/M-57/AM06/ILS

1. Name of the applicant	M/s. MIRC Electronics Ltd, Mumbai
2. Date of receipt of application	22.03.2006
3. Description of item(s) of import	3480 units of Air conditioners containing HCFC-22.
4. CIF Value in Rupees / FFE	Rs.24804000 US \$ 551200
5. Comments sought from	MOEF (Ozone)
6. Decision of EFC	Approved as recommended by MoEF

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EFC Meeting No. 1/ AM07 dated 25.04.2006

Case No.57

File No.01/53/8/565/M-58/AM06/ILS

1. Name of the applicant	M/s. MIRC Electronics Ltd, Mumbai
2. Date of receipt of application	22.03.2006
3. Description of item(s) of import	6450 units of Air conditioners containing HCFC-22.
4. CIF Value in Rupees / FFE	Rs.48210000 US \$ 480555.555
5. Comments sought from	MOEF (Ozone)
6. Decision of EFC	Approved as recommended by MoEF

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.39

File No.01/53/8/433/M-42/06/AM05/ILS

1. Name of the applicant	Max Aerospace & Aviation Ltd, Mumbai.
2. Date of receipt of application	08.02.2006
3. Description of item(s) of import	Beretta pistol and Beretta semi automatic carbine (as detailed in the application).
4. CIF Value in Rupees / FFE	Rs. 37000

	Euro 690
5. Comments sought from	MHA
6. Decision of EFC	Deferred and committee decided to seek information from applicant as requested by MHA.

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EFC Meeting No. 1/AM07 _dated 25.4.2006_

Case No.42

File No.01/53/8/572/M-60/AM06/ILS

1. Name of the applicant	Marine Electronics & Navigation Systems (P) Ltd, Mumbai.
2. Date of receipt of application	12.04.2006
3. Description of item(s) of import	One X Band Radar System (as detailed in the application)
4. CIF Value in Rupees / FFE	Rs. 43,30,000 Pound 54125
5. Comments sought from	DOT (WPC Wing)/ MHA
6. Decision of EFC	Committee decided to inform the applicant that WPC licenses are required for import of these items as informed by the representative from WPC in the meeting.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.70

File No.01/53/8/538/R-63/AM06/ILS

1. Name of the applicant	Reliance Industries Ltd, Mumbai.
2. Date of receipt of application	17.03.2006
3. Description of item(s) of import	A 319-CJ Aircraft MSN 2837 – 1 No.
4. CIF Value in Rupees / FFE	Rs. 257, 0500500 US\$ 57,570,000
5. Comments sought from	DGCA
6. Decision of EFC	Deferred for want of comments from DGCA.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.24

File No.01/53/8/583/R-66/AM06/ILS

1. Name of the applicant	Ranbaxy Laboratories Ltd, Gurgaon
2. Date of receipt of application	31.3.2006
3. Description of item(s) of import	90 Mice (As detailed in the application)

4. CIF Value in Rupees / FFE	Rs. 596026.20 US\$ 10456.6
Decision of EFC	Deferred for want of comments from Dept.of AHD&F.

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EFC Meeting No. 1/AM07 _dated 25.4.2006_

Case No.53

File No.01/53/8/531/N-38/AM06/ILS

1. Name of the applicant	Nand Kishore Vindravan , Bulandshahar, U.P.
2. Date of receipt of application	14.3.2006
3. Description of item(s) of import	Oats (Other than seed quality) – 5000 M.T.
4. CIF Value in Rupees / FFE	Rs. 4,18,00,000 US\$ 9,50,000
5. Comments sought from	D/O Agriculture & Cooperation.
6. Decision of EFC	Approved for import of 3000Mt of oats as recommended by D/O Agriculture & Cooperation subject to NOC from FCI and other conditions stipulated by D/O Agriculture & Cooperation.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.69

File No.01/53/162/1403/S-64/AM06/ILS

1. Name of the applicant	SGL Trading , Madurai.
2. Date of receipt of application	30.1.2006
3. Description of item(s) of import	Used jute bags – 10 lakh numbers
4. CIF Value in Rupees / FFE	Rs. 45,00,000 US\$ 1,00,000
5. Comments sought from	Jute Commissioner, Kolkata
6. Decision of EFC	Deferred for want of comments from Jute Commissioner.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.107

File No.01/53/8/369/N-30/AM06/ILS

1. Name of the applicant	M/s. Nosch Labs Pvt. Ltd, Hyderabad
2. Date of receipt of application	2.2.2006
3. Description of item(s) of import	2000 Kgs of 2,2,2, Trifluoro Ethanol .
4. CIF Value in Rupees / FFE	Rs. 8,27,100 US \$ @ 45.95
5. Comments sought from	C & P.C.
6. Decision of EFC	Deferred for want of comments from C&PC

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.121

File No.01/53/8/555/Q-1/AM06/ILS

1. Name of the applicant	M/s. Quantum Corporation, Bangalore.
2. Date of receipt of application	21.03.2006

3. Description of item(s) of import	Tape drives, hard disk drives etc. as detailed in the application.
4. CIF Value in Rupees / FFE	Rs. 103080646 US \$ 2342741.96
5. Comments sought from	D/O Information Technology
6. Decision of EFC	Deferred for want of comments from Dept.IT

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.96

File No.01/53/8/549/V-20/AM06/ILS

1. Name of the applicant	M/s. Venkateshwara Hatcheries Pvt. Ltd, Pune.
2. Date of receipt of application	21.03.2006
3. Description of item(s) of import	2 units of Air conditioners containing HCFC-22.
4. CIF Value in Rupees / FFE	Rs. 445172 Yen 11,38,546
5. Comments sought from	MOEF
6. Decision of EFC	Approved as recommended by MoEF.

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Case No.97

File No.01/53/8/544/T-36/AM06/ILS

1. Name of the applicant	M/s. Texport Electronics Ltd, Kolkata
2. Date of receipt of application	21.3.2006
3. Description of item(s) of import	2641 units of Air conditioners containing HCFC-22
4. CIF Value in Rupees / FFE	Rs. 1,79,90,556 US \$ 402924
5. Comments sought from	MOEF
6. Decision of EFC	Approved as recommended by MoEF.

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Case No.99

File No.01/53/162/1627/S-92/AM06/ILS

1. Name of the applicant	M/s. Suraj Dye Chem, Gujarat.
2. Date of receipt of application	21.03.06
3. Description of item(s) of import	Fischer's Base (1,3,3, Trimethyl 2 Methylene Indoline)
4. CIF Value in Rupees / FFE	Rs. 12,37,500

	US \$ 27,500
5. Comments sought from	C & P.C.
6. Decision of EFC	Case deferred for want of comments from C&PC and it was decided to send reminder to C&PC.

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EFC Meeting No. 1/AM07 _ dated 25.4.2006 _

Case No.88

File No.01/53/162/1161/T-23/AM06/ILS

1. Name of the applicant	Dr. T.Prabhakar Chowdhary
2. Date of receipt of application	28.11.2005 /23.3.06
3. Description of item(s) of import	Wild life trophies as detailed in the application and NOC dt. 08.11.2005 of MOEF. (Copy enclosed)
4. CIF Value in Rupees / FFE	Rs. 2,05,000/
5. Comments sought from	MOEF
6. Decision of EFC	Approved as recommended by MoEF.

EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.89

File No.01/53/162/1341/T-30/AM06/ILS

1. Name of the applicant	Dr. T.Prabhakar Chowdhary
2. Date of receipt of application	23.3.06
3. Description of item(s) of import	African Lion (Panthera leo)- Skull and full mount – One each ,from South Africa.
4. CIF Value in Rupees / FFE	Rs. 1,20,000/-
5. Comments sought from	MOEF
6. Decision of EFC	Approved as recommended by MoEF.

EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.93

File No.01/53/8/18/S-11/AM07/ILS

1. Name of the applicant	Susheel Datt Impex, Pune
2. Date of receipt of application	13.4.2006
3. Description of item(s) of import	4215 units of Window/split Air conditioners containing HCFC-22
4. CIF Value in Rupees / FFE	Rs. 31694625 US \$ 704325

5. Comments sought from	MOEF
6. Remarks	Approved as recommended by MoEF.

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EFC Meeting No. 1/AM07_ dated 25.4.2006

Case No.123

File No.01/53/162/782/R-35/AM06/ILS

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1. Name of the applicant	M/s Renaissance Creations Tirupur
2. Date of receipt of application	20-03-2006
3. Description of item(s) of import	Secondhand textile machinery
4. CIF Value in Rupees / FFE	USD 45000
5. Comments sought from	-
6. Remarks	The committee after deliberation on the request of the firm decided to issue import license since the item was shipped prior to FTP, which made the import of all capital goods free for import without any age restriction.

EFC Meeting No. 1/AM07_ dated 25.4.2006

Case No.80

File No.01/53/8/545/V-19/AM06/ILS

1. Name of the applicant	M/s. Videocon Industries Ltd, Delhi
2. Date of receipt of application	21.3.2006
3. Description of item(s) of import	One Beechcraft King Air 350 Aircraft
4. CIF Value in Rupees / FFE	Rs. 29 crores US \$ 6206679
5. Comments sought from	DGCA
6. Decision of EFC	Deferred for want of comments from DGCA

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EFC Meeting No. 1/AM07_ dated 25.4.2006

Case No.104

File No.01/53/162/1475/R-52/AM06/ILS

1. Name of the applicant	M/s. Rupal Industries, Silvasa.
2. Date of receipt of application	25.1.2006
3. Description of item(s) of import	Acrylic Plastic Sheet Scrap – 600 M.T.
4. CIF Value in Rupees / FFE	Rs. 94,20,000 Sterling Pound 1,20,000
5. Comments sought from	C & P.C. / MOEF
6. Decision of EFC	Deferred for want of comments from C&PC

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Agenda for EFC Meeting No. 1/AM07_ dated 25.4.2006_

Case No.128

File No.01/53/8/431/S-72/AM06/ILS

1. Name of the applicant	M/s. Sedco Forex International Drilling Inc. Mumbai.
2. Date of receipt of application	07.02.2006
3. Description of item(s) of import	Used Caterpillar D 399 Engine
4. CIF Value in Rupees / FFE	Rs. 45072.21.30 US \$ 99387.46
5. Comments sought from	D/O Heavy Industry.
6. Decision of EFC	Deferred for want of comments from D/o HI

Case No.90

File No.01/53/8/472/U-13/AM06/ILS

1. Name of the applicant	M/s. United Phosphorous Ltd, Mumbai.
2. Date of receipt of application	23.2.2006
3. Description of item(s) of import	Carbon Tetra Chloride – 20,00,000 kgs.
4. CIF Value in Rupees / FFE	Rs. 562,50,000 US \$ 12,50,000
5. Comments sought from	MOEF
6. Decision of EFC	Approved as recommended by MoEF

EFC Meeting No. 1/AM07_ dated 25.4.2006_

Case No.119

File No.01/53/162/1569/S-79/AM06/ILS

1. Name of the applicant	M/s. Sri Viswaroopa Electronics, Madurai.
2. Date of receipt of application	1.3.2006
3. Description of item(s) of import	Used T.V. sets. 266
4. CIF Value in Rupees / FFE	Rs. 2,16080 Pound 2701
5. Comments sought from	D/O Information Technology
6. Decision of EFC	Committee decided to reject the case on the basis of recommendation of Dept. of IT that the import of these items will have adverse impact upon domestic industry and because of concerns related to e-waste dumping.

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EFC Meeting No. 1/AM07_ dated 25.4.2006_

Case No.113

File No.01/53/162/1640/U-14/AM06/ILS

1. Name of the applicant	M/s. Ultra Marine Air Aids Pvt. Ltd, Mumbai.
2. Date of receipt of application	23.3.2006
3. Description of item(s) of import	One set of Furuno Radar Equipment Model FR-1510 MK-III
4. CIF Value in Rupees / FFE	Not given. (The firm has been asked to furnish the Sub-section II of the application form.
5. Comments sought from	DOT / MHA
6. Decision of EFC	DoT has recommended the case. Committee decided to defer the case for want of recommendation from MHA.

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EFC Meeting No. 1/AM07_ dated 25.4.2006_

Case No.84

File No.01/53/8/416/M-40/AM06/ILS

1. Name of the applicant	M/s. MSPL Limitd, Mumbai.
2. Date of receipt of application	27.1.2006
3. Description of item(s) of import	One Non Directional Beacon Transmitter
4. CIF Value in Rupees / FFE	10,92,000 Euro 19500
5. Comments sought from	DOT / MHA
6. Decision of EFC	Committee decided to defer the case for want of recommendation from MHA.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.76

File No.01/53/162/1624/N-40/AM06/ILS

1. Name of the applicant	M/s. National Centre for Biological sciences (Tata Institute of fundamental research) , Bangalore.
2. Date of receipt of application	21.3.2006
3. Description of item(s) of import	Mice (as detailed in the application)
4. CIF Value in Rupees / FFE	Rs. 745459 US \$ 16900
5. Comments sought from	D/O Animal Husbandry, Dairying & Fisheries.
6. Decision of EFC	Committee decided to defer the case for want of recommendation from AHD&F.

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EFC Meeting No. 1/AM07 dated 25.4.2006

Case No.81

File No.01/53/8/116/S-13/AM06/ILS

1. Name of the applicant	M/s. Sachin Perfumery & Cosmetics, Mumbai.
2. Date of receipt of application	06.06.2005

3. Description of item(s) of import	One new bell 407 helicopter
4. CIF Value in Rupees / FFE	Rs. 8,43,90,000 US \$ 19,40,000
5. Comments sought from	DGCA
6. Decision of EFC	Committee decided to defer the case for want of recommendation from DGCA. Committee decided to send reminder to DGCA.

EFC Meeting No. 1/AM07_ dated 25.4.2006

Case No.118

File No.01/53/8/44/R-7/AM05/ILS

1. Name of the applicant	M/s. RT Outsourcing Services Ltd, Delhi
2. Date of receipt of application	27.2.2006
3. Description of item(s) of import	Refurbished/reconditioned Hard disk drives
4. CIF Value in Rupees / FFE	Rs. 3937500 US \$ 87500
5. Remarks	Request of the firm was to amend the license already issued to them against the said application w.r.t actual user condition and allow them to utilize the imported item for providing warranty period service to end users.
6. Decision of EFC	EFC decided to approve the applicant's request for amendment of actual user

	condition subject to condition that the applicant is an authorized service provider.
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EFC Meeting No. 1/AM07_ dated 25.4.2006

File No.01/53/8/28/V-7 /AM07/ILS

1. Name of the applicant	M/s. Voltas Ltd, N.Delhi
2. Date of receipt of application	19.4.06
3. Description of item(s) of import	18 units of Air/water cooled Screw chillers
4. CIF Value in Rupees / FFE	Rs. 3,64,50,000 US \$ 8,10,000
5. Comments sought from	MoEF
6. Decision of EFC	Approved as recommended by MoEF.

EFC Meeting No. _1/AM07 dated _25.04.2006

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Case No.132

Ex-post facto cases

The committee decided to ratify all cases cleared on file as per agenda (list attached).